

POLICY WORDINGS

COMMERCIAL VEHICLE PACKAGE POLICY – GOODS CARRYING VEHICLE - ADD-ONS INVOICE COVER

Invoice Cover

This Add-on shall be in force only if Acko General Insurance Ltd (Acko) has received the additional premium for this Add-on in respect of the Insured Vehicle.

In the event of a theft/Total Loss/Constructive Total Loss of the Insured Vehicle during the policy period, Acko shall pay the difference between the Insured's Declared Value (IDV) of the Insured Vehicle and the invoice value mentioned in the Schedule.

Special Conditions

The benefits provided under this Add-on are subject to the following conditions:

- The total expenses shall include any applicable road tax and registration charges incurred with respect to such new vehicle.
- The claim is admissible under Section I of the underlying Policy in respect of the Insured Vehicle.

Exclusions

Acko would not be liable if:

- In case of theft, the stolen Insured Vehicle is recovered within 90 days of the theft.
- In case of theft where the First Information Report (FIR) is not issued by the police.
- Any loss or damage to any non-built-in or non-embedded electrical/electronic and non-electrical/electronic accessories including bi-fuel kit forming part of the invoice but not insured under the underlying Policy.

Subject otherwise to the terms, conditions, limitations and exclusions of the underlying Policy, which shall be the basis of this Add-on and is deemed to be incorporated herein.